

# MAHARASHTRA POLLUTION CONTROL BOARD

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No. MPCB/RO(HQ)/B-127

Date: 20/08/2024

To,  
The Deputy Registrar,  
National Green Tribunal,  
Principal Bench, New Delhi

Sub: Submission of Six-Monthly Report in the respect of Original Application No. 606/2018 for the period of Oct-23 to March-24 for the State of Maharashtra.

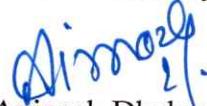
Sir,

Kindly refer to the order dated 08/09/2022 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Original Application No.606/2018 - Compliance of Solid Waste Management Rules, 2016.

In compliance of the said order, the six-monthly report for Oct-2023 to March-2024 for the State of Maharashtra in respect of Solid Waste Management and Sewage Treatment is enclosed herewith for kind perusal. This is issued with the approval of the Hon'ble Chief Secretary of the State of Maharashtra.

D.A.: As above

Yours faithfully,

  
(Dr. Avinash Dhakne, IAS)  
Member Secretary

Copy submitted for information to:

1. Hon'ble Chairman, MPC Board, Mumbai.
2. Hon'ble Principal Secretary, Environment and Climate Change Department, GoM.
3. Regional Director, CPCB, Pune.

Copy to:

Regional Officer (HQ) / Law officer (P & L Div.), MPC Board, Mumbai.

**Six Monthly Progress Report  
(October-2023 to March-2024)**

**in compliance of Hon'ble NGT orders dated**

**08.09.2022 in O.A. no. 606/2018**

(In respect of State of Maharashtra)



**Government of Maharashtra**

**Six Monthly Progress Report****(October-2023 to March-2024)**

1. Hon'ble National Green Tribunal (NGT) vide order dated 08.09.2022 in Original Application No. 606/2018, titled as " Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues" for State of Maharashtra has directed the Chief Secretary to furnish Six Monthly Progress Report about the status of various activities., Govt. of Maharashtra is submitting this Six Monthly Progress Report to CPCB & NGT.
2. Subsequently, the Hon'ble NGT vide its various orders issued in the matter of O.A no 606/2018 has directed States to submit information on the following thematic areas:
  - (i) Compliance with Solid Waste Rules including Legacy Waste.
  - (ii) Compliance with Construction and demolition Waste.
  - (iii) Status of STPs and re-use of treated water.
  - (iv) Restoration of water bodies.
3. In compliance of various orders of Hon'ble NGT issued in OA No. 673/2018, 606/2018, and 593/2017 the state had prepared Action Plans to achieve the following objectives.
  - (i) Management of Municipal Solid Waste, Plastic Waste, Bio-medical Waste, Hazardous Waste, E-Waste and C&D Waste
  - (ii) Reuse of treated wastewater.
  - (iii) Rejuvenation of water bodies.
4. The progress of key activities of these Action Plans is being reviewed regularly through 3- tier Governance Mechanism as under:
  - (i) District Environment Committees under District Magistrates/Commissioners.
  - (ii) State Level Committees under Additional Chief Secretary, Department of Environment
    - (a) State Level Review for Waste Management
5. **The progress w.r.t. various activities as mentioned in para 20 of NGT Orders dated 08.09.2022 in O.A.no. 606/2018 for the Six-Monthly Progress ending on 31<sup>st</sup> March 2024 is given in the succeeding para's.**

**5.1) Status of Solid Waste Management.**

State High Power Committee of the Government of Maharashtra approved Rs 4837.50 Crore on 5th Sept 2022 towards Solid Waste Management Projects under Swachh Bharat Mission 2.0 (Urban) in Maharashtra, including Rs 2503.88 Crore for Legacy Waste Dumpsite Remediation. The State SWM plan was also approved by MoHUA in 6th NARC Meeting on date 15th Sept 2022.

Legacy Waste remediation has been approved in CSWAP for 188 ULBs under SBM 2.0 out of that Administrative approval was accorded to all 188 Dumpsites. Vide GR dated 10th August 2022 and 31st August 2023, the timeline set by the state for compliance is 31st March 2025 (Except Deonar, BMC)

## Summary of Solid Waste Management

Status Month - Year	Quantity of waste generation in the State (in TPD)	Waste Processed in TPD	Gap in Generation and Processing (in TPD)	Quantity of waste being disposed in landfills (in TPD)	Quantity of Legacy Waste in the State (Tones)	Status of Bio-mining
Aug-2022	24,951 (403 ULBs)	20,294	1776	2881	3,94,19,287	189 out of 273 dump sites cleared
Mar-2023	22,719 (403 ULBs)	20155	1080	1484	3,93,95,465	193 out of 273 dump sites cleared
Sept-2023	24,251 (411 ULB)	23146	274	823	3,83,52,118	193 out of 273 dump sites cleared
Mar-2024	23614 (411 ULB)	22510	828	276	3,83,52,118	193 out of 273 dump sites cleared

## 5.2) Used Water Management

**SBM 2.0 (U)**

State High Power Committee of the Government of Maharashtra has approved Rs 7040.71 Crore on 5<sup>th</sup> Sept 2022 towards Used Water Management Projects under Swachh Bharat Mission 2.0 (Urban) in Maharashtra, including Rs 6303.05 Crore for Sewage Treatment Plant (STP) at 368 ULBs having population below 1 Lakh. The State UWM plan was also approved by MoHUA in 6<sup>th</sup> NARC Meeting on date 15<sup>th</sup> Sept 2022.

Out of 368 ULBs, DPR of 112 ULBs have been approved/submitted under State Funded Scheme (Nagarotthan). Out of remaining 256 ULBs DPR under SBM (U) 2.0, 6 ULBs DPR have been approved by SLTC and remaining DPR work are at various stages. The state is targeting to achieve compliance by 31<sup>st</sup> March 2025.

**AMRUT 2.0**

The State High Power Committee of the Government of Maharashtra has sanctioned 51 sewerage and septage management projects totaling ₹12,418.63 Cr. under the AMRUT 2.0 Mission, same is also approved by MoHUA in two tranches. These projects will enhance treatment capacity by 1372.92 MLD, with 934.75 MLD of water slated for recycling and reuse.

DPRs have been prepared for 40 projects, and Administrative Approval has been granted for 34 projects amounting to ₹7,943.11 Cr. Additionally, tenders have been issued for 28 projects valued at ₹6,561.79 Cr., and contracts have been awarded for 21 projects worth ₹4,419.61 Cr.

**Summary of Used Water Management**

Month - Year	Quantity of sewage generation in the State (in MLD)	Utilized capacity (in MLD)	Current Gap in treatment (in MLD)	Utilization of treated sewage (in MLD)		
				Agriculture/ Horticulture purpose	Industrial purpose	Any other purpose
Aug-2022	9759	4,338	5420	320		
Mar-2023	10463	4659	5804	741.25		
Sept-2023	10547	4772	5775	775.50		
<b>June-2024</b>	<b>10547</b>	<b>4883</b>	<b>5664</b>	<b>775.50</b>		

**6. Solid Waste Management Rules, 2016**

Following activities in compliance of Rule 22 & 24 of SWM Rules, 2016 along with Key Performance Indicators as recommended by Hon'ble NGT are being monitored as a part of implementation of Action Plan and the summary of progress is given below:

Sr. No.	Activity	Applicable to No. of ULBs	Timeline for Compliance by State	Cumulative Progress up March, 2024 (No of ULBs)	
				Compliance	Gap
1	Identification of suitable sites for setting up solid waste processing facilities	403	31.03.2023	403 (100%)	Nil
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	381	31.03.2023	381 (100%)	Nil
3	Procurement of suitable sites for setting up solid waste processing facilities and sanitary landfill facilities.	403	31.03.2025	392(97%)	11(3%)
4	Enforcing waste generators to practice segregation of biodegradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	403	31.12.2024	396 (98%)	7 (2 %)
5	Ensure door-to-door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	403	31.03.2023	403 (100%)	Nil
6	Ensure separate storage, collection and transportation of construction and demolition wastes.	403	31.03.2023	403 (100%)	Nil
7	Setting up solid waste processing facilities by all Local Bodies having 1,00,000 or more population.	43	31.03.2025	33(77%)	10(23%)

Sr. No.	Activity	Applicable to No. of ULBs	Timeline for Compliance by State	Cumulative Progress up March, 2024 (No of ULBs)	
				Compliance	Gap
8	Setting up solid waste processing facilities by Local Bodies below 1,00,000 population.	360	31.03.2025	349(97%)	11(3%)
9	Setting up common or standalone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules	22	31.03.2025	19(86%)	3(14%)
10	Setting up common or regional sanitary landfills by all Local Bodies and census cities under 0.5 million population for the disposal of permitted waste under the rules. (State has standalone sanitary landfills facility)	381	31.03.2025	353(93%)	28(7%)
11	Bioremediation or capping of old and abandoned dump sites.	273 Dumpsites	31.03.2025	193(71%)	80 (29%)

## 7. Compliance of Construction & Demolition Waste Management Rules, 2016

Following activities as mentioned in the Action Plan for Construction and Demolition Waste Management are being monitored and the summary of progress is given below:

Sr. no	Activity	Unit	Target (ULBs)	Status as on March 2024.
1	<b>Formulation of policy by State Government</b> Rule 9(1)	Notification of Policy		Draft policy preparation under progress.
2	<b>Arrangement of sites for collection and processing facility of C&amp;D Waste</b> Rule 6(4 & 5), 9 (2) and 13 - C&D WM Rules, 2016)	No. of ULBs that have notified sites	10	Three(3) C&D processing plants at Pune, Pimpri-Chinchwad and Greater Mumbai are operational. Remaining Seven approved in CSWAP. DPR preparation under process.
3	<b>Commissioning and implementation of Processing / Recycling facility</b> (Rule 6(4,5 & 8), 9(2) and 13)	No. of facilities setup	10	

## 8. Status of STPs

### a) Setting up 9 New STPs and up-gradation of 05 existing STPs:

No. of STPs	Capacity (MLD)	DPR Stage (MLD)	Tender Stage (MLD)	Under Construction (MLD)	Timeline
37 (New STPs)	1063.92	468	350.8	245.12	Dec -25
05 (Rehabilitation of old STPs)	309	142	130	38	March -25

**9. Restoration of Water Bodies**

99 water bodies in 69 ULBs in Amrut 2.0 are approved, costing 1364.67 Cr and 65 project in 43 ULBS received administrative approval for costing Rs. 592.88 Cr. Water Bodies Restoration work under progress of 48 water bodies for Rs 409.26 Cr.

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